

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No223
CP(IB)/192(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank (Formally known as Allahabad Bank) throughApplicant
RP Anil Kashi Drolia)
V/sRespondent
Praveen Kumar Tayal Personal Guarantor of K- Lifestyle &
Industries Ltd

Order delivered on ..22/08/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent : Ms. Neha Panchal, Adv. for Mr. Harmish Shah, Adv.
For the IRP : Ms. Raina Birla, Adv.

ORDER

Learned Counsel for the applicant/ RP undertakes to serve the copy of application as well as report to the Learned Counsel for the personal guarantor during course of the day. Let the reply be filed within two weeks. Rejoinder, one week thereafter.

List on 19.10.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**